

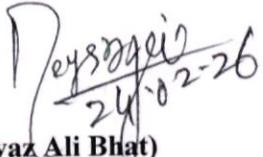
Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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**CORRIGENDUM**

**Subject:-** Corrigendum to Government Order No. 151-JK(LD) of 2026, dated 07.01.2026.

Please read “**UT of J&K Vs Ashiq Hussain Mughloo**” instead of “**UT of J&K Vs Ashiq Hussain Mangloo and another**” appearing against serial no.5 in annexure to Government Order No. 151-JK(LD) of 2026, dated 07.01.2026. issued vide endorsement no. LAW-OIC/01/2026 dated 07.01.2026.

**By Order.**

  
(Reyaz Ali Bhat)

Deputy Legal Remembrancer.

No:- LAW-OIC/02/2026

 Dated:- 24 - 02 - 2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner/Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.